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CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD.

Original Application No. 419 Of 1987

Madan Mohan Srivastava Applicant

Versus

The Union of India & others Respondents.

Hon'ble D.S. Misra -Member(A)

In this application under Section-19 of the Administrative Tribunal Act, XIII of 1985, the applicant has challenged the order dated 6-4-83 passed by the Director Postal Services, Lucknow(Respondent no.3) rejecting the representation of the applicant to fix his pay from June, 1979 in conformity with his seniority. In para-6(q) of the petition, it is mentioned that the applicant sent a representation to the Chairman, of Postal Board, New Delhi on 30-1-86 and that there has been no response to this representation which was forwarded by the Post Master General, Uttar Pradesh.

2. In the reply filed by the respondents, it is conceded that the representation dated 30-1-86 of the applicant addressed to the Member, P & T Board is still pending and it has not yet been disposed of. On the suggestion made by the learned counsel for the respondents, the learned counsel for the applicant agreed that it would be sufficient if a directive is issued to the Chairman, Postal Board, P & T. New Delhi to dispose of the representation within a short time. I have considered the matter and I am of the opinion that it would be

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in the interest of justice that the representation made by the applicant is disposed of expeditiously.

I accordingly direct the Chairman, P. & T. Board, New Delhi to arrange for the disposal of the representation dated 30-1-86 of the applicant within a period of 45 days from the date of receipt of this order.

3. The application is disposed of accordingly with a direction that the parties shall bear their own costs.

Dt/- 8-9-1987/
Shahid.

K. B. M.
8.9.87
A.M.